

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

IA Nos. 2477/2023, 2235/2023, 264/2024
in
C.P. (IB) No. 173(CH)/2020
(Admitted)

IN THE MATTER OF:

Aman Baja, Proprietor of
M/s Jagir Chand Sham Sundar ...Petitioner

Vs.

M/s Ram Lal Aneja Food Pvt. Ltd. ...Respondent

Under Section: 9, 60(5), Section 33(1)(b)(i) to (iii) r/w Section 33(3), IBC 2016

Order delivered on 18.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the RP/applicant in : Mr. Mayank Mathur, Advocate
IA No. 2235/23 and respondent
No. 1 in IA No. 2477/2023 : Mr. G.S. Sarin, PCS
For the Applicant in IA No. 2477/23
For the Respondent No. 2 in : Mr. Himanshu Sharma, Advocate
IA No. 2477/2023

ORDER

IA Nos. 2477/2023 and 2235/2023

Pleadings are stated to be complete in both applications. Ld. Counsels for the parties are directed to file short written submissions at least one week before the next date of hearing by exchanging copies with each other.

List the matter for arguments before the regular Bench on 16.05.2024.

IA No. 264/2024

The present application has been filed for placing on record the AFA of the proposed Liquidator-Mr. Arun Gupta. The same is taken on record. Thus, IA No.

264/2024 is ***disposed of accordingly*** and be tagged with IA No. 2235/2023 for reference purposes.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)
Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)